F. No. 13-21/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-21/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

1. Please refer to the above RTI application which is filed by you alongwith IPO of Rs. 10 which is registered, as fee is paid for registration.

But, the RTI application is filed in the question answer form, which is not as per rules of the RTI.

- 2. In this RTI application, not only the information in question answer form is asked only, but work of a legal adviser and legal researcher has been asked for, which is against the RTI rules, law and the D.O.P.T. O.M.
- 3. Any document in relation to identity of the applicant has also not been filed alongwith RTI application.

Therefore, in view of the above, however, the RTI application is registered and not being rejected immediately giving you liberty for inspection of the record on 24th April 2018, between 2.30 PM to 4.30PM and if required you may request for copies of the record of your choice.

This may also be noted to bring your original Identity Card alongwigh a copy of it. If, you are not coming on the date fixed and, the application shall automatically stand rejected.

GOTOMO, SACISE & SERVICE TEX APPRIL.

CESTAT New Delhi

Date: 03.04.2018

To,

1. Sh. Kiran Kankaria H. No. 41, C/o P. Kankaria, Kampthee lane, Rajnandgaon (C.G.)

olc

IDNO-13-21/2018

Application under Section 6 of Right to Information Act, 2005

Ref No. RTI/04/2017-18

Dated: 28.03.2018

To, The CPIO, Customs Excise & Service Tax Appellate Tribunal, West Block 2,R.K.Puram New Delhi- 110066.

1.	Name of the Applicant	Kiran Kankaria
2.	(a) Address	H.No.41,C/o P.C.Kankaria,
		Kampthee lane,
		Rajnandgaon (C.G.)
	(b) Phone no.	9301912505/7999588730
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of Information required	(A)Please provide the following information in relation to Appeal No. E/565/2012, Appeal No. E/914/2012 & Appeal No. 51142/2014 (M/s Hira Packaging, Raipur(C.G.)
		 (i) Please provide certified copies of all order sheets, record of proceedings, (except final order) w.r.t aforesaid appeals (ii) Please provide certified copies of all note sheet put up by the Registry and Court master thereon w.r.t aforesaid appeals. (iii) Please provide certified copies of all Notes/Observations made by the Hon'ble President and member's w.r.t aforesaid appeals. (iv) Please provide details of all the mention made along with copy of mention memo and endorsements and orders thereon w.r.t aforesaid appeals.

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(v) As per Para 10 of the CESTAT Final order 55548-55550/2017 dated27.07.2017, CESTAT reiterated Commissioner's Order findings wherein it is stated that pouches used by M/s Hira Packaging ,Raipur contains printed description of "M/s Hira Packaging , Raipur(Chhattishgarh) " only whereas in para 12 of the CESTAT Final order – 55548-55550/2017 dated27.07.2017 CESTAT stated sample of pouches contains photographs ,identifying marks like "Lalit chhap", "Hira 2002 tobacco","HIRA mix".

So, Please provide the certified copies of samples of Pouches relied upon by CESTAT containing photographs ,identifying marks like "Lalit chhap", "Hira 2002 tobacco", "HIRA mix as stated in para 12 of the aforesaid Final Order, the period they were in use by M/s Hira Packaging, Raipur(C.G.) and registration number(s) provided on the sample of pouches, if any on the pouches".

- (vi) Please provide the certified copies of sample of pouches relied upon by the CESTAT and used by the M/s Hira Packaging, Raipur(C.G.) specifically containing warning "Chewing Tobacco is injurious to health" as stated in para 12 of the CESTAT Final order 55548-55550/2017 dated27.07.2017.
- (vii) Please provide the time period covered under aforesaid appeals and the name of Proprietor of M/s Hira Packaging , Raipur (C.G.) .
- (viii) Please provide whether there was any change in proprietorship in the case of M/s Hira Packaging, Raipur (C.G.)

(a) If yes, then please provide the name of Proprietor(s) of M/s Hira



	Packaging , Raipur (C.G.) alongwith different time period they managed M/s Hira Packaging , Raipur (C.G.)
	(ix) Please provide the certified copy of SSI declaration submitted by M/s Hira Packaging, Raipur(C.G.) alongwith the name of declarant in the aforesaid Appeal memo(s).
	(B) After providing the aforesaid information please provide the inspection of all records, documents, note sheets, and files relating to the information as referred to in clause (A) above. Please provide inspection of Complete file(s) even if they contain part of the information . I shall undertake the inspection only if the information provided is illegible or incomplete.
	Note: Please provide point-wise information/response to each of the above points.
5.	I state that information sought is covered under RTI Act, 2005 and does not fall within the exemptions contained in Section 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is sought for larger public interest.
6.	A Postal Order no. 42F 448972.dated 28.03.2018 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to fill the name in which the Postal order is payable.
7.	Preferred language of the said information is English.
8.	In case the Subject matter / any of the information is held by / related to another Public Authority, you are requested to transfer the application or such part of it as may be appropriate to that other Public Authority with an intimation to the undersigned (Section 6 (3) of the RTI Act).
9.	Information as called for is required by the Registered Post.
10.	As per Section 7 of RTI, Act, 2005 information is to be provided within 30 days of the Application.

Place: Rajnandgaon ((.6.)

Signature 7 applicant